

Provisional Registrations by Central Insecticides Board

2880. SHRIMATI PRATIBHA SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that Registration Committee of Central Insecticides Board are granting fresh provisional registration to such parties who in the past too were granted provisional registration and have categorically not complied with the norms and conditions laid down by the Registration Committee and still continue to violate the same;

(b) if reply to part (a) be in affirmative, what action Government have taken or propose to take in the matter;

(c) what are the names of the firms along with products for which they have been granted Provisional registration during the last 3 years; and

(d) whether the provisional registrations of such firms have been cancelled after the lapse of statutory period of two years?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN):

(a) Provisional registrations have been granted only in such cases where substantial progress in the generation of data was made. These provisional registrations have been issued on the satisfaction of the criteria laid down by the Registration Committee for this purpose.

(b) In view of the reply to part (a), the question does not arise.

(c) and (d) Names of the parties along with the products for which they were granted provisional registrations during the last 3 years are given in the Annexure. (See Appendix CXXIII, Annexure No. 120). The provisional registration, according to the provisions of the Act, lapse at the expiry of the statutory period. Ex-

piry dates for individual cases are also given in the Annexure.

Misuse of provisional registration by insecticides companies

2881. SHRI PRATIBHA SINGH: Will the Minister of AGRICULTURE be pleased to refer to the reply to Unstarred Question 2032 given in the Rajya Sabha on 9th September, 1981 and state:

(a) whether any of the 29 companies which had been granted provisional registration under section 9(3B) of the Insecticides Act, 1968, more than two years back have taken any initiative for installation of Plant and Machinery for producing technical materials in the country, if so, what are the details thereof company-wise;

(b) if not, whether their provisional registrations have been cancelled, if so, what are the details thereof along with the names of the companies;

(c) whether Government are aware that on the strength of provisional registration these parties managed to import technical/formulation materials worth several crores of rupees during the last two years and sold the same at exorbitant prices; and

(d) what are the reasons for not cancelling the provisional registration of such companies which have not installed any machinery during the provisional registration period of two years and till now after renovation?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): (a) to (d) As stated in reply to the Rajya Sabha Unstarred Question No. 2032 replied on 9th September, 1981, 29 provisional registration